

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 3**

**COMP.APPL/99(CH)2024**  
**And**  
**CP/26(CH)2024**

**IN THE MATTER OF**

**Mr. M.K.V.N Murthy**

...

**Petitioner**

**Versus**

**TV9 Media Maharashtra Private ...  
Limited**

**Respondent**

**Under Section: 241, 242, CA 2013**

**Rule: 11 of NCLT 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**SHRI. SUBRATA KUMAR DASH,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Yogesh Jagia, Advocate

**ORDER**

Heard the submissions made by the learned counsel for the petitioner. Having heard the submissions made by the learned counsel for the petitioner, time is granted to show how the action for oppression & mismanagement can go against the respondents more particularly respondent No.1 along with the legal decisions if any. Let the matter be listed on 05.07.2024.

Sd/-

**(SUBRATA KUMAR DASH)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**